

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

COMPANY PETITION No. 17/2016

DATED WEDNESDAY, THE 5th DAY OF APRIL, 2017

PRESENT: SHRI RATAKONDA MURALI, MEMBER JUDICIAL
SHRI ASHOK KUMAR MISHRA, MEMBER TECHNICAL

IN THE MATTER OF COMPANIES ACT, 1956
SECTION 621A READ WITH SECTION 211(7) OF COMPANIES ACT, 1956
AND
IN THE MATTER OF KURLON LIMITED



1. Mrs. Jaya S. Pai,
Managing Director,
2. Mr. K.T. Bhagat,
Director,
3. Mr. Nitin G. Khot,
Independent Director,
4. Mrs. Rashmi Rastogi,
Company Secretary,
M/s. Kurlon Limited,
No.301, 3rd Floor, North Block,
Front Wing, Manipal Centre,
47, Dickenson Road,
Bangalore – 560 042.

Petitioners

PRESENT: Mr. K. Dushyantha Kumar,
Practising Company Secretary,
No.404/2, 7th Main, 9th Cross,
2nd Block, Jayanagar,
Bangalore – 560 011.

ORDER

compounding fee
This Company Petition is filed for violation by levying compounding fee as per
Section 621A of the Companies Act, 1956 on reasonable terms as may be determined
by this Tribunal.



A memo is filed on behalf of Petitioner Company seeking permission to withdraw the matter.

It is reported in the memo that the Petitioner Company is withdrawing the Company Petition. Since, the petitioner company is withdrawing the petition, permission can be granted.

In the result, permission is granted to the Petitioner Company to withdraw the petition and the Company Petition No.17/2016 is dismissed as withdrawn.

This order may be communicated to the Registrar of Companies, Karnataka at Bangalore.


(RATAKONDA MURALI)
MEMBER, JUDICIAL


(ASHOK KUMAR MISHRA)
MEMBER, TECHNICAL

psp.